

(2022) 11 GUJ CK 0013
In the Gujarat High Court

Case No : R/Special Criminal Application No. 11482 Of 2022

Jayantibhai Mulchandbhai Thakkar

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 04-11-2022

Acts Referred:

Citation : (2022) 11 GUJ CK 0013

Hon'ble Judges : Sandeep N. Bhatt, J

Bench : Single Bench

Advocate : Jayshree C Bhatt, Hardik Soni

Final Decision : Partly Allowed

Judgement

Sandeep N. Bhatt, J

[1] The present application has been filed by the applicant seeking parole leave for a period of 30 days with a view to arrange advocate's fees to defend his criminal appeal.

[2] Heard learned advocate for the applicant and learned APP appearing for the respondent- State and perused the jail record.

[3] Rule. Learned APP waives service of notice of rule on behalf of respondent – State.

[4] It appears from the jail record that the convict has already undergone sentence of about 4 years and 5 months and his jail conduct is good.

[5] Considering the jail record and conduct, I am inclined to release the applicant on parole leave. Hence, the present application is partly allowed. The applicant is ordered to be released on parole leave for a period of 14 days from the date of his actual release on his furnishing personal bond of Rs.5000/- (Rupees Five Thousand Only) on usual terms and conditions. The applicant shall surrender to the Jail Authority on completion of the parole leave period, without fail.

[6] Rule is made absolute accordingly. Direct service is permitted.